

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO.351**

**TO BE ANSWERED ON THE 01<sup>ST</sup> DECEMBER, 2015/ AGRAHAYANA 10, 1937 (SAKA)**

**KILLING OF PERSONS IN NOIDA**

**351. SHRI JYOTIRADITYA M. SCINDIA:  
SHRI ADHIR RANJAN CHOWDHURY:  
SHRI ASADUDDIN OWAISI:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether some persons in a village in Greater Noida, Uttar Pradesh were recently killed and several injured by a mob on false ground;**

**(b) if so, whether the National Human Rights Commission (NHRC) has visited the site and sought a report from the State Government of Uttar Pradesh as well as from the Union Government;**

**(c) if so, the details thereof;**

**(d) whether any inquiry has been initiated by the Union Government and report submitted by Uttar Pradesh Government in this regard;**

**(e) if so, the details thereof along with the number of persons booked for this heinous crime and the action taken against them; and**

**(f) the steps taken or being taken by the Union Government for protection of minorities in the country and stop such cases especially in Uttar Pradesh?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI KIREN RIJJU)**

**(a): As per available information, one person and his son were beaten up by a group of persons on the intervening night of 28-29 September, 2015 on the allegation of slaughtering a banned animal. One of the persons later succumbed to his injuries.**

**(b) to (c): As per information received from the National Human Rights Commission, it did not send any team for on the spot investigation post the incident of alleged killing. However, the Commission issued notices to the Chief Secretary, Government of Uttar Pradesh and District Magistrate/Senior Superintendent of Police, Gautam Budh Nagar, Uttar Pradesh, seeking report from them.**

**(d) to (e): Although no inquiry had been initiated by the Ministry of Home Affairs, a report had been sought from the State Government of Uttar Pradesh on the incident. According to the report, some members of a particular community entered the house of a person on the intervening night of 28-29 September, 2015 and beat him and his son up on the allegation of slaughtering a banned animal. One of the persons later succumbed to his injuries. The State Government had informed that cases were registered in the Police station Jarcha under Case Crime No. 241/15-Articles 147, 148, 149, 323, 504, 506, 307, 427 and 458 against 10 persons.**

**(f): "Public Order" and "Police" are State subjects as per the provisions of the Constitution of India. The responsibilities of maintaining law and order, investigation, registration/prosecution of crimes, protection of life and property, including that of minorities, rest primarily with the respective State Governments.**

**However, to maintain communal harmony in the country, the Central Government assists the State Governments/Union Territory Administrations in a variety of ways like sharing of information, sending alert messages and advisories, sending Central Armed Police Forces including the composite Rapid Action Force, created specially to deal with communal situations, to the concerned State Governments on specific requests and in the modernisation of the State Police Forces. The Central Government has circulated revised Guidelines to promote Communal Harmony to the States and Union Territories in 2008 which inter alia, lay down standard operating procedures to be put in place to deal with situation arising out of the communal violence. They also delineate preventive and administrative measures to be taken to maintain communal harmony. These guidelines are reiterated while sending advisories.**

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